

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 101
(IB)-97(PB)/2023

IN THE MATTER OF:

M/s Kaliber Associates Pvt. Ltd ... Applicant/Petitioner
Vs
Allied Software Development Private Limited ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP).

Order delivered on 09.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant/RP : CS Yogita Bhatia on behalf of IRP, Mr. Gagan Gulati
For the Respondent :

ORDER

New IA-1657/2024

This is an application for confirmation of the IRP as RP, the relief sought in the application is as follows:

***a)** Kindly take the decision of Committee of Creditors on record with 100% of voting to continue Interim Resolution Professional as a Resolution Professional i.e. Mr. Gagan Gulati bearing IBBI Reg No. IBBI/ IPA002/ IPN00893/2019-2020/ 12832 in the matter of "Allied Realbuild Private Limited".*

***b)** Pass any other order or orders as this Hon'ble Tribunal may deem fit and proper under the circumstances."*

It is observed from the documents that the name of the Corporate Debtor has been changed from Allied Software Development Private Limited to M/s Allied Realbuild Private Limited (as mentioned in prayer a) of the application). In this

context, the counsel for the Applicant is directed to place on record the relevant documents to support the same.

List the application no. IA-1657/2024 **on 29.04.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

Dipak - 09.04.2024